

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22496/2014

(Arising out of impugned final judgment and order dated 27-03-2014 in RSA No. 3131/1987 passed by the High Court Of Punjab & Haryana At Chandigarh)

DHANPAT

Petitioner(s)

VERSUS

SHEO RAM (DECEASED) THROUGH HIS LRS. & ORS.

Respondent(s)

Date : 02-03-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Rishi Malhotra, AOR
Mr. Utkarsh Singh, Adv.
Mr. Mohit Chaudhary, Adv.

For Respondent(s) Mr. Manoj Swarup, Sr. Adv.
Mr. Neelmani Pant, Adv.
Ms. Vidisha Swarup, Adv.
Mr. Ajay Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Leave granted.

Arguments concluded.

Judgment reserved.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master